

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**IN THE MATTER OF:**

**(IB)-51(PB)/2018**

**Neeraj Seth**

**Vs**

**.... APPLICANT / PETITIONER**

**Almond Infrabuild Pvt. Ltd. & Ors.**

**.... RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Coram:**

**Order delivered on 19.01.2018**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Shaurya Sharma & Mr. Ankit Khurana,  
Advocates**

**For the Respondent(s):-**

**Mr. Kapil Khan and Mr. Sushil Aggarwal,  
Advocates**

**ORDER**

Learned counsel for the respondent seeks and is granted ten days' time to file reply with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 05.02.2018.



**(M. M. KUMAR)  
PRESIDENT**



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**